

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP- 573/2017 in  
OA-2800/2015**

**New Delhi this the 19<sup>th</sup> day of January, 2018**

**HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN  
HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)**

Ravi Ranjan Sinha,  
S/o Late Rajender Prasad Sinha,  
R/o VPO Bandwar, Distt. Begusarai, Bihar,  
Senior Clerk/Railway Protection Force,  
Assistant Security Commissioner Office,  
Northern Railway, Varanasi, UP. .... Petitioner

(through Sh. K.K. Sinha)

Versus

Union of India, (Through),

1. Sh. R.K. Kulshrestha,  
The General Manager,  
Northern Railway,  
Baroda House, New Delhi.
2. Dr. Sunil Kapoor,  
The Chief Medical Director,  
Northern Railway,  
Baroda House, New Delhi.
3. Sh. Sanjay Kishore,  
The Chief Security Commissioner,  
RPF, Northern Railway,  
Baroda House, New Delhi.
4. Dr. Jagdish Chandra,  
The Chief Medical Superintendent,  
Northern Railway, Lucknow, UP.
5. Dr. Usha Kiran,  
The Addl. Chief Medical Superintendent,  
Northern Railway, Varanasi, UP.
6. Sh. B.K. Singh,  
The Assistant Security Commissioner, RPF,  
Northern Railway, Varanasi, UP. .... Respondents

(through Ms. A.K. Srivastava)

**ORDER (ORAL)****Hon'ble Mr. Justice Permod Kohli, Chairman**

Learned counsel for the respondents has placed on record a copy of communication dated 15.10.2017 addressed to the counsel for the respondents which indicates that an amount of Rs. 66,191/- has been released and paid to the petitioner. This fact is acknowledged by the counsel for the petitioner. However, as per the directions of the Tribunal vide judgment dated 28.04.2017 passed in OA No. 2800/2015 100% of the entitlement as approved by the Railway Board for treatment in a private hospital was to be disbursed and if it does not meet the total expenditure incurred by the applicant then 75% of the expenditure in excess has to be reimbursed. Since the Railway Board has only approved Rs. 66,191/-, the excess expenditure incurred by the applicant is Rs. 14,191/- and 75% out of this amount comes out to Rs. 10,643/-. This amount is still payable by the respondents.

2. In this view of the matter, the judgment having been substantially complied with, we dispose of this CP with a direction to the respondents to pay balance amount of Rs. 10,643 to the applicant within one month from the date of receipt of certified copy of this order. In the event the amount is not paid to the petitioner, he shall have the liberty to seek revival.

**(K.N. SHRIVASTAVA)**  
**MEMBER (A)**

**(JUSTICE PERMOD KOHLI)**  
**CHAIRMAN**

/ns/